

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. No. 18 of 2026
In
Appeal No. 02 of 2026

IN THE MATTER OF:

Kian Falcon Manufacturing LLP

...Appellant

Versus

Haryana State Pollution Control Board

...Respondent

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Date: 21.07.2026

Filed Through:



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**REPLY ON BEHALF OF RESPONDENT NO. 1 i.e. HARYANA STATE
POLLUTION CONTROL BOARD**

Most Respectfully Showeth:

1. That the present I.A has been filed seeking condonation of delay of 382 days in filing the appeal against the order dated 22.11.2024 passed by the answering respondent imposing Environmental Compensation of Rs. 12, 30,000/-
2. That the present appeal is hopelessly barred by limitation and is beyond the prescribed period of 30 days and condonable period of 60 days as prescribed in Section 16 of the National Green Tribunal Act, 2010. Merely because there is no provision for limitation in the CAQM Act, 2021, does not mean that it will override the limitation prescribed under Section 16 of the National Green Tribunal Act, 2010, which actually confers Appellate jurisdiction to this Hon'ble Tribunal.
3. That even otherwise, the appellant has failed to disclose any sufficient reason which prevented the filing of the appeal before such long period of 382 days.

In view of the above, it is most humbly requested that the present I.A. seeking condonation and Appeal may kindly be dismissed as being time barred.

Date: 21.07.2026
Place: Faridabad


Regional Officer,

Haryana State Pollution Control Board, Ballabgarh

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AFFIDAVIT

I, Harish Kumar, Regional Officer, Haryana State Pollution Control Board, Ballabgarh, aged about 40 years do hereby solemnly affirm and state as under:

1. That I am the authorized representative of Respondent No. 1 and in the aforesaid official capacity, I am well conversant with the facts and circumstances of the present case and therefore, competent to swear this affidavit.
2. That I have gone through the contents of the accompanying reply to the I.A. seeking condonation of delay which has been drafted under my instructions.

(Signature)
Deponent

VERIFICATION

Verified at Ballabgarh on 21st day of July, 2026 that the contents of the reply are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

(Signature)
Deponent



I Know the deponent and He/She
Signed Pnt. His/Her Thumb
Impression in my Presence.

ATTESTED AS IDENTIFIED

(Signature)
Notary, Faridkot (Haryana)

21 JUL 2026